

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 673/TT/2020

Date: 6.9.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of transmission tariff from COD to 2024 period for **Asset-I:** Combined Assets of 1) Charging of Tehri Pooling-Meerut line Ckt-I at 765kV level along with associated bays at Koteshwar (Tehri Pooling Station) end and 240 MVAR switchable line reactor and associated bay at Meerut end 2) 765/400kV 800 MVA ICT- II alongwith associated bays at Koteshwar (Tehri Pooling Station) 3) 765/400kV 800 MVA ICT- III alongwith associated bays at Koteshwar (Tehri Pooling Station) 4) 765/400kV 800 MVA ICT- IV alongwith associated bays at Koteshwar (Tehri Pooling Station); **Asset-II:** Combined Assets of 1) Charging of Tehri Pooling-Meerut line Ckt-II at 765kV level along with associated bays at Koteshwar end and 240 MVAR switchable line reactor and associated bays at Meerut end 2) 765/400kV 800 MVA ICT- I alongwith associated bays at Tehri (Koteshwar) (GIS Pooling Station) 3) 765/400kV 1500 MVA ICT alongwith associated bays at Meerut Substation 4) Modification of series capacitor at Meerut Substation for operation at 765 kV level 5) 765 kV 240 MVAR Bus Reactor along with associated bay at Tehri (Koteshwar) under Transmission system associated with Tehri Pump Storage Plant (PSP).

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory

Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.2021:

- a) Submit calculation of IDC discharge statement in excel format. Also, submit the calculation of IDC discharge statement of Asset-2 in PDF and excel format;
- b) Submit the methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for assets covered in the instant Petition;
- c) Submit the calculation of IDC on foreign loan in the following format:

Loan	Amount	Interest Rate	Date of Drawl	Exchange Rate	Total IDC	Interest payment date upto DOCO	Interest discharged upto DOCO	Interest payment date after DOCO	Interest discharged after DOCO

Also, submit the documentary evidence of interest rate claimed for foreign loan.

- d) Submit the details of proposed loan shown in Form – 9C for Asset-2.
- e) Clarify the status of downstream system of the asset covered under in the instant petition.
- f) With regard to additional capitalization in 2019-24 period, clarify and submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. Details in the following format with regard to additional capitalization claimed during 2019-24 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer